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31.10.2000Hon. Mr. S.K.I. Naqvi, JM

Shri C.N. Tripathi, learned counsel for the applicant.
Km. Renu Singh proxy to Shri A.K. Gaur learned counsel
for the respondents.

Heard on the point of admission.

Objection regarding bar of limitation raised from
the side of respondents.

As per applicants' case, he worked for 710 days
as Seasonal Waterman between 30.06.82 to 14.08.91
and there is nothing to show that he worked, thereafter.
The OA has been filed on 11.08.2000, i.e. after about
9 years. This delay has not been explained nor there
is any prayer for condonation of delay. Learned
counsel for the applicant argued to take benefits
of representations, he preferred to departmental
authorities. These representations are dated 15.02.00,
20.04.00 and lastly 10.07.00. The earliest representation
is dated 15.02.00 that too is much after laps of
period of limitation.

For the above the OA fails for having been filed
beyond the period of limitation without any request to
condone the same. Hence, the OA is dismissed at
admission stage accordingly.

No order as to costs.

(Signature)
Member-J

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